

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 231/MP/2015

- Subject : Petition under Section 79(1) (c) of the Electricity Act, 2003 read with Section 28 of the Electricity Act, 2003.
- Date of hearing : 18.2.2016
- Coram : Shri Gireesh B. Pradhan, Chairperson
Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member
- Petitioner : Coastal Gujarat Power Limited
- Respondents : Western Regional Load Despatch Centre and others
- Parties present : Shri Vishrov Mukerjee, Advocate, CGPL
Shri Sitesh Mukherjee, Advocate, WRLDC
Ms. Akansha Tyagi, Advocate, WRLDC
Shri Raveena Dhamija, Advocate, WRLDC
Ms. Ranjitha Ramachandran, Advocate, Rajasthan and Gujarat
Ms. Abilia Zaidi, POSOCO
Ms. Jyoti Prasad, POSOCO

Record of Proceedings

Learned counsel for the petitioner submitted that RLDCs, Rajasthan Distribution Utilities (lead procurer) and Gujarat Urja Vikas Nigam Limited have filed their replies to the petition and the petitioner has filed rejoinders to their replies. However, Maharashtra State Electricity Distribution Company Limited, Punjab State Electricity Board and Haryana Power Generation Corporation Limited have not filed their replies so far.

2. The Commission directed the respondents to file their replies as a last chance, if already not filed latest by 15.3.2016 with an advance copy to the petitioner who may file its rejoinder, if any, by 31.3.2016. The Commission directed that due date of filing the replies and rejoinders should be strictly complied with. No extension shall be granted on that account.

3. The Commission directed to list the petition for final hearing on 12.4.2016.

By order of the Commission
Sd/-
(T. Rout)
Chief (Law)